

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3699

ANSWERED ON:17.08.2010

PRIVATE SECURITY AGENCIES

Hamsrajbhai Shri Radadiya Vitthalbhai ;Sinh Dr. Sanjay

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several unregistered private security agencies are operating in the country;
- (b) if so, the details thereof;
- (c) the total number of such agencies functioning in the country, State-wise;
- (d) the action taken against the owner of such agencies; and
- (e) the steps taken to check such activities in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e):Under the Private Security Agencies (Regulation) Act, 2005, which is a Central Act, the power to grant licence to a private security agency vests in the State Government concerned. Action against such agencies which function without a valid licence is also required to be taken by the respective State Government. No data of unregistered security agencies functioning in various States is maintained by Ministry of Home Affairs.